



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 719 of 2003

Applicant(s) Krishna Ch. Parida Respondent(s) Union of India & Ors.

Advocate for Applicant(s) M/s. B. Sahoo Advocate for Respondent(s)

M-K. Mishra
S-K. Dash

NOTES OF THE REGISTRY

G.P.O. for Re-501. filed.
For registration pt.

~~B~~
3-11-03

~~DR~~

~~S.O. (J)~~
~~B~~
4-11-03

~~Handwritten~~
04-11-03

4/11/2003

For Admission.

~~B~~
5-11-03

Behera

ORDERS OF THE TRIBUNAL

REGISTER

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REGISTER

Order No. 1 dated 6.11.2003

Heard Mr. B. Sahoo, learned counsel appearing for the Applicant and Mr. S. B. Jena, learned Addl. Standing Counsel appearing for the Respondents (on whom a copy of this O.A. has already been served) and perused the materials placed on record.

2. Applicant claims that he was engaged as a Casual Labourer under the Telecom Department of Govt. of India and by filing

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

the present Original Application under Section 19 of the Administrative Tribunals Act, 1985, he has challenged the steps taken by the Respondents (under Annexure-4 dated 01.10.2003) to regularise the services of 455 (out of 1437) Casual Labourers; on the ground that the Respondents did not consider his case for regularisation. Apart from other grounds, the Advocate for the Applicant states that while ignoring the case of Applicant, the Respondents have enlisted several other persons (who were either never engaged for required period or engaged at a later point of time, than the Applicant, as Casual Labourers) for regularisation. He has placed on record several materials to substantiate his case.

3. In the above premises, without wasting any time and entering into the merits, we hereby dispose of this case, at admission stage, by asking the Respondents to treat this O.A. as a representation of the Applicant and enter into an enquiry to find out as to whether the Applicant has got a case for regularisation. Until full consideration is given to the case of the Applicant and he is intimated about the result of such consideration, the Respondents should not proceed to regularise anybody as against the newly created 455 posts of R.M.

4. While parting with this case, we grant liberty to the Applicant to represent his case, by 15.11.2003, to the Respondents by giving full details about himself; in order to

substantiate his case and may pray for a personal hearing, if he so chooses, which should be allowed by the Respondents in all fairness of things.

5. With the above observations and direction, this O.A. is disposed of. No costs.

6. Send copies of this order, along with copies of this O.A., to the Respondents and free copies of this order be given to the counsel for both parties by 07.11.2003.

[Signature]
VICE CHAIRMAN

[Signature]
MEMBER (JUDICIAL)

Record received
on today.

[Signature]
10/11/03

copy of order dt. 6/11/03
a/w of copy issued
to all the respects. by
posts. The same copy
of order issued to
the counsel for
both side.

[Signature]
S.O. 10/11/03

[Signature]
10/11/03